



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th September, 2021

No. LGL.235/2017/28.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

ASSAM ACT NO. XXXVI OF 2021

(Received the assent of the Governor on 23rd September, 2021)

**THE ASSAM EMPLOYEES' PARENT RESPONSIBILITY
AND NORMS FOR ACCOUNTABILITY AND MONITORING
(AMENDMENT) ACT, 2021**

AN ACT

further to amend the Assam Employees' Parent Responsibility and Norms for Accountability and Monitoring Act, 2017.

Preamble

Whereas it is expedient further to amend the Assam Employees' Parent Responsibility and Norms for Accountability and Monitoring Act, 2017, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act No.
XLIII of
2017**

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam Employees' Parent Responsibility and Norms for Accountability and Monitoring (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 25th day of 2017, the day on which the principal Act came into force.

Amendment of section 2

2. In the principal Act, in section 2,-
 - (i) in clause (b), in first line, after the word "employee" the words "and the amount of the compassionate family pension received by the spouse/legal heir of the employee under the relevant pension scheme of the State Government" shall be inserted;
 - (ii) in clause (d), in fourth line, within the bracket after the word "sister" the punctuation mark and the words "/brother-in-law/ sister-in-law" shall be inserted;
 - (iii) in clause (e), in first line, after the words "or both", the words "father-in-law/ mother-in-law or both" and in second line, after the word "daughter", the words "son-in-law/ daughter-in-law" shall be inserted;
 - (iv) in clause (g), in fourth line, at the end, after the word, sign and figures "section 3(2)", for the punctuation mark "," shall be substituted by punctuation mark ";" and thereafter, the following shall be inserted, namely :-

“which expression shall include the spouse/legal heir of an employee in receipt of the Compassionate Family Pension in respect of the deceased Government employee who dies-in-harness;”.

Insertion of new section 22A

3. In the principal Act, after section 22, the following new section 22A, shall be inserted, namely:-

“Quorum for hearing complain or appeal

22A. (1) Subject to the provisions of this Act and the rules framed thereunder, the Commission may hear any complain or appeal, received or preferred under section 21 or section 22, as the case may be, in presence of atleast one of the two Commissioners and the Chief Commissioner and pass order thereon, if the matter is unanimously decided in such hearing.

(ii) In the case of difference of opinion of the Commissioner and the Chief Commissioner in such hearing, the complain or the appeal shall be heard and disposed off by the Commission in presence of all the Commissioners and the Chief Commissioner, wherein majority decision shall be the decision of the Commission and the Commission shall pass necessary order accordingly.”

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.

which are specified in the schedule to the Commission shall be deemed to be part of the Commission's jurisdiction in respect of the matters mentioned in the schedule to the Commission.

3. In the principal Act, after section 22, the following new section 22A shall be inserted, namely:-

22A. (1) Subject to the provisions of this Act and the rules framed thereunder, the Commission may hear any complaint or appeal received or preferred under section 21 or section 22, as the case may be, in the presence of at least one of the two Commissioners and the Chief Commissioner and pass orders thereon if the right is unanimously decided in such manner.

(2) In the case of difference of opinion of the Commissioner and the Chief Commissioner in such hearing, the decision of the appeal shall be heard and decided off by the Commission in the presence of all the Commissioners and the Chief Commissioner, where a majority decision shall be the order of the Commission and the Commission shall

CHIEF COMMISSIONER

Secretary to the Government of Assam
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